

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:513
ANSWERED ON:09.12.2013
CHECK ON GENERATION OF E WASTES
Mohan Shri P. C.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has collected any data regarding generation of e-wastes in the country;
- (b) if so, the details of the generation of e-wastes and increase in e-wastes in the country particularly in metropolitan cities during the last three years and the current year; and
- (c) the steps taken by the Government to prevent the generation of e-wastes in the country?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) As per the survey carried out by Central Pollution Control Board (CPCB) 1,46,800 tonnes of e-waste was generated in the country during the year 2005. The quantum of e-waste generated during the year 2005 in five metropolitan cities viz. Mumbai, Delhi, Bangalore, Chennai, Kolkata was 11017 MT, 9730 MT, 4648 MT, 4132 MT and 4025 MT, respectively. Since then no comprehensive assessment of e-waste generation has been carried out for the metropolitan cities.

(c) The Ministry of Environment & Forests has notified e-waste (Management and Handling) Rules, 2011 which have become effective from 1st May, 2012. These Rules provide for mandatory authorization of producer, collection centre, dismantler and recycler of e-waste; registration of dismantler and recycler of e-waste from the State Pollution Control Board or Pollution Control Committee of Union territories; and 'Extended Producer Responsibility' under which producers will be responsible for collection and channelization of e-waste generated from the 'end of life' of their products to registered dismantler or recycler. Further, import/export of e-waste is regulated under Hazardous Waste (Management, Handling and Transboundary Movements) Rules, 2008.